

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 167/TT/2014

Subject : Determination of transmission tariff for (i) Truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block for 400 kV D/C Vijayawada-Nellore transmission line, 400 kV D/C Nellore-Sriperumbudur line, New 400 kV Switching station at Nellore, extension of Vijayawada and Sriperumbudur sub-station with associated bays under system strengthening scheme in Southern Region.

Date of Hearing : 27.10.2015

Coram : Shri A. K. Singhal, Member
Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Karnataka Power Transmission Corporation Limited and 14 others

Parties present : Shri S. K. Venkatesan, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.S. Raju, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for the approval of transmission tariff for (i) Truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block for 400 kV D/C Vijayawada-Nellore transmission line, 400 kV D/C Nellore-Sriperumbudur line, New 400 kV Switching station at Nellore, extension of Vijayawada and Sriperumbudur Sub-station with associated bays under system strengthening scheme in Southern Region. The annual transmission charges based on admitted capital cost of ₹34594.16 lakh as on 31.3.2009 and as well as 31.3.2014 as no additional capital expenditure is claimed



for the period 2009-14. Tariff for the instant assets for the tariff period 2009-14 was approved by the Commission vide its order dated 17.9.2010 in Petition No. 56/2010.

2. The learned counsel for TANGEDCO submitted that the petitioner may be directed to submit the Single Line Diagram and sought one week time to file its reply.

3. The Commission directed the petitioner to give a copy of the Single Line Diagram to TANGEDCO. The Commission further directed TANGEDCO to file its reply by 9.11.2015 and the petitioner to file its rejoinder by 15.11.2015.

4. The Commission directed that the above information should be filed by the date indicated, failing which the matter would be decided on the basis of the information available on record.

5. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

